

REGISTRAR COURT. 2

SECTION IIIA

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR MR. M V RAMESH

Civil Appeal No(s). 9246/2014

M/S PRAMOD TELECOM PVT. LTD.

Appellant(s)

VERSUS

STATE OF UP THRU. PRINCIPAL SECY.& ORS

Respondent(s)

WITH

C.A. No. 9247/2014

(With appln.(s) for permission to file additional documents and
Interim Relief)

C.A. No. 9248/2014

(With Interim Relief and Office Report)

Date : 06/11/2015 These appeals were called on for hearing today.

For Appellant(s)

Mr. Rohit Kumar Singh, Adv.

Ms. Poli Kataki, Adv.

For Respondent(s)

Mr. Abhinav Kumar Malik, Adv.

Mr. Ravi Prakash Mehrotra, Adv.

UPON hearing the counsel the Court made the following
O R D E R

C.A. Nos. 9246 and 9248/2014

The learned counsel for the parties have failed to file the
statement of case within the period provided in the order dated

Signature Not Verified

Digitally signed by

1.7.2015 of this Court. Viewed thus, the matter shall be processed

Madhu Grover

Date: 2015.11.06

16:24:39 SCT

Reason:

for listing before the Hon'ble Court on its own turn.

Item No.100

2

C.A. No. 9247/2014

The office report indicates that the Learned counsel for the
appellant has already filed the statement of case. Respondent has
failed to file the statement of case within the period stipulated
in the order dated 1.7.2015 of this Court. Viewed thus, the matter
shall be processed for listing before the Hon'ble Court under the
rules.

List again on 27.1.2016.

(M V RAMESH)
Registrar

MG